

Name of the corporate debtor: Zaveri Constructions Private Limited
Date of commencement of liquidation: 26/08/2022 (Order published on 27/08/2022)
List of stakeholders as on: 01/12/2022

(Amount in ₹)

| List of operational creditors (other than Workmen, Employees and Government Dues) | | | | | | | | | | | | | | |
|---|----------------------|---------------------------|-----------------------|--------------------------|---------------------------|---|---|-----------------------------|--|----------------------------|--|--------------------------|------------------------------------|--|
| SN | Name of creditor | Details of claim received | | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by lien or attachment pending disposal | Whether lien / attachment removed? (Yes/No) | Amount covered by guarantee | % share in total amount of claims admitted | | | | | |
| 1 | Sandeep Seth | 23.09.2022 | 5,44,48,106.00 | 5,44,48,106.00 | Unsecured | NA | NA | NA | 95.67 | Nil | Nil | - | - | - |
| 2 | Creative Enterprises | - | 24,29,458.00 | 24,29,458.00 | Unsecured | NA | NA | NA | 4.27 | Nil | Nil | - | - | Creative Enterprises has not submitted claim in liquidation period. Hence, as per Regulation 12(C) of the Liquidation Regulations, "provide that where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38". |
| 3 | Geeta Shah | - | 33,480.00 | 33,480.00 | Unsecured | NA | NA | NA | 0.06 | Nil | Nil | - | - | Geeta Shah has not submitted claim in liquidation period. Hence, as per Regulation 12(C) of the Liquidation Regulations, "provide that where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38". |
| Total | | | 5,69,11,044.00 | 5,69,11,044.00 | | | | | 100.00 | | | 0 | 0 | |